

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310

IA-2672/2024, IA-1587/2024, IA-6409/2023, IA-1584/2021, IA-285/2021
IA-3974/2021, IA-3250/2021

IN IB-1771(ND)/2018

IN THE MATTER OF:

Ms. Priyanshi Arora	Petitioner/Applicant
Vs.		
M/s. Dream Procon Pvt. Ltd.	Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner/ Applicant	:	Mr. Ashish Sinha, Adv., Mr. PBA Srinivasan, Mr. V. Aravind, Ms. Srishti Bansal, Mr. Sumit Swami, Advs. In IA-1587/2024, IA-6409/2023, Mr. Sanajy Jain, Adv. In IA-6409/2023
For the NOIDA	:	Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh Srivastava, Advs.
For the SRA	:	Mr. Prithu Garg, Mr. Parth Bhatia, Mr. Shivam Singh, Advs.
For the Respondent	:	Mr. Milandeep Singn, Ms. Anmol Sharma, Advs. For R-12 in IA-1584/2021, Mr. Fanish Kumar Rai, Mr. Gaurav Sahdev, Advs. For R-11 in IA-1584/2021, Mr. Abishek Jebaraj, Mr. A Reyna Shruti, Advs. For R-7 in IA-285/2021, Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Varun Pandit, Mr. Yash Dhawan, Advs. In IA-285/2021
For the RP	:	Ms. Varsha Banerjee, Ms. Mahima Ahuja, Advs.

ORDER

IA-2672/2024

The reply filed by Resolution Professional is on record.

The Resolution Professional is directed to serve a copy of the reply to the Ld. Counsel appearing for Applicant during the course of the day.

Rejoinder, if any, shall be filed within one week.

List the matter **on 07.08.2024**

IA-1587/2024

Three days time granted on the request made by Ld. Counsel appearing for Applicant to file the rejoinder affidavit.

List the matter **on 07.08.2024**

IA-6409/2023,

Mr. Sumit Swami, Learned Counsel appearing for the Applicant has stated that Mr. PBA Srinivasan, the Arguing Counsel is held up in Supreme Court and therefore, sought an adjournment.

List the matter on **09.08.2024.**

IA-1584/2021,

Learned Counsel appearing for the Resolution Professional seeks liberty to file an application in terms of the judgment of Hon'ble Supreme Court in India in the case of "*Gluckrich Capital Pvt. Ltd. versus The State of West Bengal & Ors.*" Liberty granted.

List the matter on **09.08.2024.**

IA-285/2021

Learned Counsel appears for the Applicant. The Respondent Nos. 1 to 6, 11, 12, 13 and 14 have not appeared despite publication of notice in newspapers and therefore, the said Respondents are set ex-parte.

The reply filed by the Respondent Nos. 7, 8, 9, 10 and 15 are on record.

List the matter on **09.08.2024** for arguments.

IA-3974/2021, IA-3250/2021

As prayed for Ld. Counsel appearing for parties and in view of the pendency of Civil Appeal No. 4665 of 2022 before the Hon'ble Supreme Court, the matter is adjourned **to 07.08.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Anand Dubey

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**